

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 327 of 2017

Dated : 16th October, 2017

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N.K. Patil, Judicial Member**

In the matter of:

**RDM Care (India) Pvt. Ltd. Appellant(s)
Vs.
Madhya Pradesh Electricity Regulatory Commission & Anr.. Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. C.K. Rai for R-1
Mr. Manoj Dubey for R-2

ORDER

The learned counsel for the Respondent No.2 seeks four weeks' time to file reply. He may file the same on or before 8th November, 2017. Thereafter rejoinder, if any, may be filed within three weeks on or before 30th November, 2017 after serving copy on the other side.

List the matter on **12th December, 2017.**

**(Justice N.K. Patil)
Judicial Member**

**(I. J. Kapoor)
Technical Member**